

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI**

O.A No. 3463/2014

New Delhi this the 22nd day of September, 2016

**Hon'ble Mr. A. K. Patnaik, Member (J)
Hon'ble Mr. K. N. Shrivastava, Member (A)**

Smt. Kalpana Sharma, Aged about 45 years
W/o. Dinesh Chand Sharma,
R/o. 9, Satyam Enclave,
Tejab Mill Compound,
Ghaziabad-201 009.
Designation – Postal Assistant

....Applicant

(None)

Versus

1. Union of India,
Through its Secretary,
Mass of Communication &
Information Technology,
Parliament Street
New Delhi – 110 001.
2. Senior Postmaster
Ghaziabad Head Office,
Ghaziabad.Respondents

(By Advocate : Mr. Amit Anand)

O R D E R (O R A L)

A. K. Patnaik, Member (J)

Heard Mr. Amit Anand, learned counsel appearing for all the respondents.

2. Mr. Anand has brought to our notice, by way of an order dated 10.02.2016 which goes on to show that the grievance of the applicant in the instant O.A has been redressed and necessary relief has been granted by the departmental respondents.

3. Therefore, Mr. Anand, learned counsel for the respondents submitted that there is nothing further left for adjudication of the matter.

4. None present for the applicant.

5. The memo along with the order, filed by counsel for the respondents is taken on record.

6. In view of the above, the O.A stands disposed of as having become infructuous.

(K. N. Shrivastava)
Member (A)

(A. K. Patnaik)
Member (J)

/Mbt/